

(2021) 03 KL CK 0339

In the High Court Of Kerala

Case No : Criminal Miscellaneous No. 1652 Of 2021

Anil Paul And Ors

APPELLANT

Vs

State Of Kerala And Ors

RESPONDENT

Date of Decision : 29-03-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Indian Penal Code, 1860 — Section 34, 323, 324, 406, 418, 498(A), 506

Citation : (2021) 03 KL CK 0339

Hon'ble Judges : Shircy V, J

Bench : Single Bench

Advocate : Dajish John, Raihanath T.H, Ajith Murali

Final Decision : Allowed

Judgement

1. Petition under Section 482 of the Code of Criminal Procedure.
2. The petitioners are the accused in Crime No.154 of 2018 of Kudiyanmala Police Station registered for the offences punishable under Sections 498A, 323, 324, 506, 418, 406 read with Section 34 of Indian Penal Code, now pending as C.C. No.794 of 2018 on the file of the Judicial First Class Magistrate Court, Taliparamba.
3. Heard both sides and perused the records.
4. It is submitted by the learned counsel for the petitioners that the parties have resolved the entire dispute among themselves and there is no subsisting dispute between them. Therefore, this petition to quash the FIR and final report.
5. Learned counsel appearing for the 2nd respondent/defacto complainant has submitted that she has absolutely no grievance or complaint against the petitioners. Annexure A4, the affidavit sworn to by her, indicates that she has no intention to pursue the matter further.
6. The learned Public Prosecutor has reported that the prosecution has no serious

objection in allowing the petition.

7. As the dispute has been amicably settled, the possibility of conviction is remote and bleak.

8. Therefore, considering the special facts and circumstances involved in this case, I find that no fruitful purpose is likely to be served by proceeding with the matter against the petitioners. Moreover, no public interest is involved in the case and there is no legal impediment in granting the prayer as sought for by the petitioners. Therefore, for the purpose of securing the ends of justice, this Crl.M.C. is only to be allowed.

For the foregoing reasons, Annexure A1 FIR, Annexure A2 complaint and Annexure A3 final report in Crime No. 154 of 2018 of Kudiyanmala Police Station, now pending as C.C. No. 794 of 2018 on the file of the Judicial First Class Magistrate Court, Taliparamba, will stand quashed as prayed for.